

**National Defence Council**

1559. **Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**  
**Shri Kishen Pattnayak:**

Will the **Prime Minister** be pleased to refer to the reply given to Part (c) of Unstarred Question No. 4957 on 9th May, 1966 and state:

(a) what concrete advice was tendered or suggestion made by the National Defence Council to give effect to objects, functions and duties mentioned in (c) (ii) and (c) (iv); and

(b) the action taken by Government on this advice or suggestions during the course of the current year?

**The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi):** (a) and (b). The National Defence Council is a forum for discussion of matters principally relating to defence. The suggestions made by the members of the Council on military matters are examined and, where accepted, are implemented. It will not be in the public interest to disclose details of such discussions. Some of the suggestions received through the Public Relations Committee of the Council and the Citizens' Central Council which have been implemented are:—

- (i) Strengthening of measures for propagation of correct news in border areas and distribution of community listening sets more widely for use in border districts;
- (ii) Production of films and other suitable literature on defence effort;
- (iii) Observance of the National Solidarity Day on 20th October every year throughout the country;
- (iv) Playing of the National Anthem in cinema houses.

**Amendment of U. N. Charter**

1560. **Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of **External Affairs** be pleased to refer to the reply given to Starred Question No. 1546 on the 9th May, 1966 and state:

(a) whether in view of the difficulties likely to arise, should the Peking Government be admitted to the United Nations, Government have considered the suggestion of abolition of the division of Security Council Membership into a class of permanent and veto-wielding members and another class of non-permanent or non-veto-wielding members; and

(b) if so, whether they have initiated any move for amending the U.N. Charter so as to do away with this international caste system?

**The Minister of External Affairs (Shri Swaran Singh):** (a) The abolition of the distinction between permanent and non-permanent Members of the Security Council can be brought about only by an amendment of the UN Charter with the concurrence of all the permanent Members of the Security Council. Government consider that there is no possibility of the UN Charter being amended in this way in the foreseeable future.

(b) Does not arise.

**India's Stand on Tibet**

1561. **Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**  
**Shri Kishen Pattnayak:**

Will the Minister of **External Affairs** be pleased to refer to the reply given to Starred Question No. 1542 on the 9th May, 1966 and state:

(a) whether Government have made it clear to the Government of China that a fresh aggression by China against India or incursion into Indian territory will compel Government to revise its attitude to its policy